

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 548 OF 2012

Tuesday, this the 03rd day of July, 2012

CORAM:

HON'BLE Dr.K.B.S RAJAN, JUDICIAL MEMBER

C.S Usha
W/o Santhilal
Working as P.G.T Economics
Kendriya Vidyalaya, Pangode
Thiruvananthapuram -6

Applicant

(By Advocate Mrs.K.V Bhadrakumari)

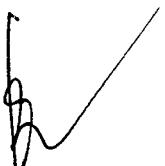
Versus

1. Union of India represented by
The Secretary to the Ministry of Personal
Public Grievances and Pensions
Department of Personnel and Training
North Block, New Delhi
2. Commissioner
Kendriya Vidyalaya Sangathan
All Regional Offices
18, Institutional Area
Shahid Jeet Singh Marg
New Delhi – 110 602
3. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Regional Office
New Delhi
4. Betty Sebastian
P.G.T Economics
Kendriya Vidyalaya, Ernakulam
Kadavanthra (P.O)
Cochin – 20

Respondents

(By Advocate – Mr.Pradeep krishna, ACGSC)

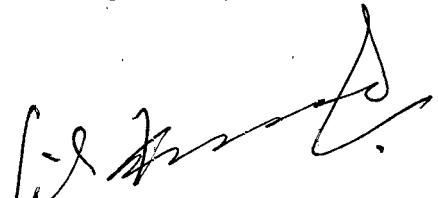
The application having been heard on 03.07.12, the Tribunal on
the same day delivered the following:



ORDER**HON'BLE Dr.K.B.S RAJAN, JUDICIAL MEMBER**

When the case came up today for consideration, the counsel for the applicant seeks permission to withdraw the O.A with liberty to file a fresh O.A. Accordingly, this Original Application is dismissed as withdrawn with liberty to file a fresh O.A, if she so desired.

(Dated, this the 03rd day of July, 2012)



(Dr.K.B.S RAJAN)
JUDICIAL MEMBER

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